

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-08/2017/7618/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Utpal Prasad,
District & Sessions Judge
Chirang, Kajalgaon

Dated Guwahati, the ¹⁶ 7 September, 2022.

Sub:- **Earned leave.**

Ref:- Your letter No. DJCH. I-5/2015-2022/2355 Dated 05.09.2022

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for 8 days w.e.f. 22.09.2022 to 29.09.2022 along with station leave permission, from the evening of 21.09.2022, after Court's work, till the morning of 30.09.2022**, subject to submission of your leave admissibility report from the office of the Principal Accountant General, Assam, Guwahati. You have been allowed to take your official vehicle from District headquarter Chirang to Guwahati, at own cost. Further, you have been allowed to hand over charge to the Civil Judge and Asstt. Sessions Judge, Chirang, Kajalgaon in her absence, to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-08/2017/7619-7620/A, dated , 07-09-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)